

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3288
TO BE ANSWERED ON 07.08.2018**

ASSAULTS AGAINST SCs

3288.SHRI KODIKUNNIL SURESH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken any steps to stop the assaults against Scheduled Caste people in the country; and
- (b) if so, the details thereof and the action taken by the Government in this regard during the last one year and the current year, State-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) and (b): An Act of Parliament namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 was enacted to prevent commission of offences of atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs). With an objective to deliver members of SCs and STs a greater justice, the PoA Act has been amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 and enforced with effect from 26.01.2016. The amendments broadly relate to addition of several new offences of atrocities besides rephrasing and expansion of some of earlier offences, establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable expeditious disposal of cases, empowerment of Special Courts and Exclusive Special Courts to take direct cognizance of offence and addition of chapter on the 'Rights of Victims and Witnesses'.

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 made by the Central Government in exercise of powers conferred by sub-section (1) of Section 23 of the PoA Act have also been amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities){PoA} Amendment Rules, 2016 and enforced with effect from 14.04.2016. The amendments broadly relate to provisions of relief amount between Rs. 85,000/- - Rs. 8,25,000/-, depending upon the nature of the offence, payment of admissible relief to within seven days and completion of investigation and filing of charge sheet within sixty days. These Rules have been further amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2018 on 27.06.2018 and the amendments broadly relate to provision of relief to victims of unnatural offences, relief for grievous hurt by throwing acid and provision of relief in case of death, injury, rape, gang rape, unnatural offences, grievous hurt by throwing acid etc.,

damage to property, in addition to any other right to claim compensation in respect thereof under any other law.

Since provisions of the PoA Act and the PoA Rules are implemented by the State Governments and Union Territory Administrations, towards effective implementation of said legislations, they are provided Central assistance, mainly for strengthening of the enforcement and judicial machinery, relief and rehabilitation of the affected persons, incentive for inter- caste marriages where one of the spouses is a member of a Scheduled Caste and awareness generation. They are also addressed from time to time to implement provisions of the Act in letter and spirit. The State/UT wise Central assistance released during 2017-18 and 2018-19(as on 02.08.2018) is indicated in the statement annexed.

Annexure

Statement in answer to part (a) and (b) of the Lok Sabha Unstarred Question No. 3288 for 07.08.2018, by Shri Kodikunnil Suresh, regarding, 'Assaults against SCs'

States/UTs wise Central assistance during 2017-18 and 2018-19(as on 02.08.2018) under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

S. No.	States/UTs	(Rs. in lakhs)	
		Central assurance released during:	
		2017-18	2018-19
1.	Andhra Pradesh	2609.01	-
2.	Assam	6.00	-
3.	Bihar	1506.67	-
4.	Chhattisgarh	507.12	-
5.	Goa	7.45	40.00
6.	Gujarat	3010.755	345.915
7.	Haryana	753.625	891.419
8.	Himachal Pradesh	42.485	-
9.	Jharkhand	183.702	316.565
10.	Karnataka	2864.77	-
11.	Kerala	1105.46	-
12.	Madhya Pradesh	6819.965	7224.67
13.	Maharashtra	2547.47	-
14.	Odisha	1124.435	1356.25
15.	Punjab	100.00	-
16.	Rajasthan	3070.695	1820.26
17.	Sikkim	21.00	-
18.	Tamil Nadu	1921.235	-
19.	Telangana	1373.445	-
20.	Tripura	14.750	18.332
21.	Uttar Pradesh	5100.4705	10813.115
22.	Uttarakhand	76.4875	-
23.	West Bengal	409.00	256.041
24.	Chandigarh	10.00	10.00
25.	Dadra and Nagar Haveli	-	-
26.	Daman and Diu	-	-
27.	NCT of Delhi	-	-
28.	Puducherry	400.00	-
	Total	35586.00	23092.567